## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1878

TO BE ANSWERED ON THE 03<sup>RD</sup> MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

**ILLEGAL WEAPONS** 

**†1878. SHRIMATI RANJANBEN DHANANJAY BHATT:** 

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is true that the menace of making illegal weapons is growing rapidly in different parts of the country;
- (b) if so, whether the Government is considering to take any action to stop this menace;
- (c) if so, the details thereof and the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a): National Crime Records Bureau (NCRB) compiles data regarding cases registered in respect of illegal/unlicensed Arms under Arms Act, 1959. However, specific data in respect of making illegal weapons is not maintained separately.
- (b) to (d): As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State subjects. The compliance of various provisions of the Arms Act, 1959, including manufacturing of arms, is the responsibility of all concerned, in particular, the State Governments/Union Territories (UTs).

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Elaborate regulatory provisions are provided under the Arms Act, 1959, which has recently been amended vide Arms (Amendment) Act, 2019. Punishment for illegal manufacture of arms has been enhanced under the Arms (Amendment) Act, 2019. Government has also issued advisories to States/UTs from time to time to take strict action against the offenders.

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